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of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (i) Notification G.S.R. No. 70|R. Amdt. XIX, dated the 20th February, 1958.
- (ii) Notification G.S.R. No. 134|R. Amdt. XX, dated the 28th February, 1958.

[Placed in Library. See No. LT-641/58 for (i) and (ii).]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN IN THE HOUSE

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (1) First statement . XXI session, 1958
- (2) Statement No. III XX session, 1958
- (3) Statement No. VI . XIX session, 1957
- (4) S'atement No. X . XVIII session, 1957
- (5) Statement No. XII XVII session, 1957
- (6) Statement No. XII XV session, 1956
- (7) Statement No. XIII XIV session, 1956
- (8) Statement No. XVII XIII session, 1956

[See Appendix XXII. Annexures Nos. 6 to 13 for (1) to (8).]

NOTIFICATION PUBLISHING AMENDMENT IN THE COPYRIGHT RULES, 1958

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table, under sub-section (3) of section 78 of the Copyright Act, 1957, a copy of the Ministry of Scientific Research and Cultural Affairs Notification G.S.R. No. 267, dated the 22nd April, 1958, publishing an amendment in Copyright Rules, 1958. [Placed in Library, See No. LT- 696/58.]

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

SHRIMATI VIOLET ALVA: Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs:—

- (i) Notification G. S. R. No. 250, dated the 11th April, 1958, publishing an amendment in the Indian Administrative Service (Regulation of Seniority) Rules, 1954.
- (ii) Notification G. S. R. No. 251, dated the 11th April, 1958, publishing an amendment in the Indian Police Service (Regulation of Seniority) Rules, 1954.

[Placed in Library. See No. LT-285/58 for (i) and (ii).]

(iii) Notification G. S. R. No. 270, dated the 17th April, 1958, publishing an amendment in the All India Services (Leave) Rules, 1955. [Placed in Library. See No. LT-720/58.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, RULES, 1958

SHRI M. V. KRISHNAPPA: Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under sub-section (3) of ection 28 of the All India Institute of Medical Sciences Act, 1956. a copy of the Ministry of Health Notification G.S.R. No. 633, dated the 21st July, 1958, publishing certain amendments in the All India Institute of Medical Sciences Rules, [Placed in Library. See No. LT-796] 58.]

NOTIFICATIONS UNDER THE PREVENTION OF FOOD ADULTERATION ACT, 1954

Shri M. V. KRISHNAPPA: Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954, a copy of Notification No. M. I-56|55-II, dated the 25th June, 1958, publishing the Himachal Pradesh Food Adulteration Rules, 1958, issued by the Himachal Pradesh Administration. [Placed in Library. See No. LT-795/58.]

behalf Sir, on \mathbf{of} Shri D. P. Karmarkar, Ι beg to lav the Table, under sub-section on (2) of section 23 of the Prevention of Adulteration Act, 1954. copy of the Ministry of Health Notification G.S.R. No. 514, dated the 20th June, 1958, publishing further amendments in the Prevention of Food Adulteration Rules, 1955. [Placed in Library. See No. LT-768/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DELHI MOTOR VEHICLES RULES, 1940

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration:—

- (i) Notification No. F. 12/25/52-MT/Home, dated the 24th February, 1958.
- (ii) Notification No. F. 12|138|57-MT|Home, dated the 24th February, 1958.

[Placed in Library. See No. LT-693/58 for (i) and (ii).]

REPORT ON THE INQUIRY INTO THE CENTRAL BHOWRAH COLLIERY ACCIDENT

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Ministry of Labour and Employment Notification S.O. No. 1544, dated the 19th July, 1958, publishing the Report of the Court of Inquiry appointed under section 24 of the Mines Act, 1952, to inquire into the accident which occurred on the 20th February, 1958, at the Central Bhowrah Colliery.

[Placed in Library. See No. LT-758/58.]

NOTIFICATION PUBLISHING THE NAVY (JUDICIAL REVIEW) REGULATIONS, 1958

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence (Navy Branch) Notification S.R.O. No. 108, dated the 15th February, 1958, publishing the Navy (Judicial Review) Regulations, 1958. [Placed in Library, Sec No. LT-609|58.]

NOTIFICATION PUBLISHING THE UNION
DUTIES OF EXCISE (DISTRIBUTION)
RULES, 1958

Shri B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 183, dated the 10th January, 1958, publishing the Union Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-585|58.]

Notification publishing the Additional Duties of Excise (Distribution) Rules, 1958

Shri B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 184, dated the 10th January, 1958, publishing the Additional Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-586[58.]

NOTIFICATION PUBLISHING THE ESTATE DUTY (DISTRIBUTION) RULES, 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (2) of section 6 of the Estate